



**Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu**

**NOTIFICATION**

**Jammu, the 12<sup>th</sup>, February, 2019**

SRO 112 :-Whereas, Constable Gh Hassan No. 677/H of Police Station, Kralgund camp Hajan produced a written docket in Police Station Kralgund, to the effect that on 09.12.2017 Police Station Handwara got a specific information about the concealment of militants by one OGW namely Reyaz Ahmad Khan @ Abu Baba S/O Ab. Rashid Khan R/o Hajin Kralgund Tehsil Langate District Kupwara in his residential house who is affiliated/working with LeT terrorist outfit. On this information, CASO was launched by Police Station Handwara with the assistance of 30 RR and 92 Bn. CRPF. During the CASO the alleged house was cordoned off and during search the said OGW was apprehended on the spot and some illegal arms/ammunition was recovered from his possession; and

2. Whereas, a case FIR No. 73/2017 U/S 18, 19 and 20 Unlawful Activities (Prevention) Act, 1967 was registered in P/S Kralgund and investigation of the case was taken up; and

3. Whereas, during the course of investigation of the instant case, it has been ascertained that the accused person who is arrested in the instant case is a staunch supporter of LeT militant outfit and is working as Over Ground Worker with the said terrorist organization, providing them all sort of assistance. The following arms/ammunition have been recovered from his possession as proof, Rifle Ak-56-01 No, Magazine Ak-56 rifle, 02 Nos., ammunition Ak-56 25 Rds and some other like material; and

4. Whereas, on the basis of recovery of Arms/Ammunition from the possession of the accused person and the statement of witnesses prima facie a case is made out against the accused person U/S 18 and 19 Unlawful Activities (Prevention) Act, 1967, 7/25 A Act; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely Reyaz Ahmad Khan @ Abu Baba S/o Ab. Rashid Khan R/o Hajin, Kralgund for the commission of offences punishable u/s 18 and 19 of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.73/2017 of P/S Kralgund.

By Order of the Government of Jammu and Kashmir.

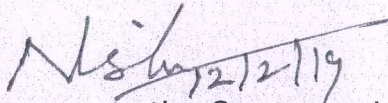
Sd/  
Principal Secretary to the Government  
Home Department

No. Home/Pros/ 62/2018

Dated:- .02.2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San-47/S/2018/65329-32 dated 28.09.2018 & letter No. Legal/Sanc-47/S/2018/78521-23 dated 06.12.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department